

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 432

CA/100/ND/2024 CA/236/ND/2023CA/452/ND/2021
CA/453/ND/2021 CA/460/ND/2021CA/465/ND/2021
CA/05/ND/2022 CA/09/ND/2022 in CP/173/ND/2020

IN THE MATTER OF:

Nikhil Jain	...	Applicant
Versus		
Rajdhani Nurseries Ltd	...	Respondent

Under Section 213

Order delivered on 04.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Gautam Singhal, Adv. Rajat Chaudhary, Adv. Aastha Vishnoi for the Applicant along with Applicant Nikhil Jain in person
For the Respondent	: Adv. Rohit Gandhi, Adv. Akshita Nigam, Adv. Nikita Sharma for R-1, 12 & 13, Adv. Saurabh Kalia, Adv. Prabhar Dixit for R-11

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **30.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)